

Source: <https://www.livemint.com/industry/nhrc-proposes-digital-drug-registry-qr-codes-counterfeit-medicines-india-11790221710876.html>

Mint Explainer | Why NHRC wants India's drugs regulator to build a national digital registry
Priyanka Sharma | 6 min read | 24 Sep 2026, 12:08 PM IST

The National Human Rights Commission (NHRC) wants India's drug regulator to build a centralized digital registry for medicines to curb counterfeit drugs.

The rights panel has proposed a centrally regulated authentication system using dynamic, uniquely serialized QR codes, along with a national database to track medicines through the supply chain. It has also called for stronger enforcement, including faster judicial handling of counterfeit-drug cases and mandatory accreditation of all state and central drug-testing laboratories by the National Accreditation Board for Testing and Calibration Laboratories (NABL).

The recommendations come after India recorded 283 spurious and adulterated drug samples in financial year 2026 (FY26).

Here is what the NHRC has proposed and why it has taken up the issue.

What triggered the NHRC intervention?

The NHRC intervened on the grounds that counterfeit and substandard formulations infringe upon the fundamental right to life and public health.

The recommendations originated at an open-house discussion on Measures to Curb Spurious Medicines in India, organized by the NHRC on 25 February under the chairpersonship of commission member Justice (Dr.) Bidyut Ranjan Sarangi.

On 13 August, the NHRC forwarded its charter of recommendations to the Drugs Controller General of India (DCGI), seeking an action taken report within four weeks. The proposals were formally deliberated by the apex drug regulator last week with the states and Union territories to discuss their implementation.

What cases are driving the push?

The proposed overhaul follows law-enforcement operations against spurious medicines across several states.

In Delhi, police busted illicit networks peddling counterfeit cancer and immunotherapy injections valued at ₹9 crore, along with unauthorized anti-rabies vaccines.

In September, the Karnataka Food and Drug Administration (FDA) confiscated fake critical-care antibiotic injections, including 5,640 vials of counterfeit Cefiavigent 2.5, an antibiotic injection used in intensive-care and hospital settings to treat severe bacterial infections, as well as expired drugs repackaged with dummy QR codes worth ₹5 crore.

Under Indian law, a drug is legally spurious if it mimics another brand, conceals its actual manufacturer or

substitutes active ingredients.

Also Read | India aims to check drug reaction risk by reporting 'near-misses'

How would the proposed drug registry work?

The NHRC has recommended a National Drug Data Registration Certificate (NDDRC), a centralized authentication registry analogous to a trademark registry.

Under the proposal, every medicine, including branded products, branded generics, unbranded generics, and third-party or loan-license formulations intended for domestic use or export, would have to be registered through a single central government portal.

The aim is to give every product a verifiable digital footprint and eliminate phantom and unlicensed manufacturing entities.

How would technology plug supply-chain gaps?

The NHRC has proposed a multi-layered digital architecture built around authentication, supply-chain monitoring and data intelligence.

At the centre would be a centrally regulated authentication protocol requiring dynamic, uniquely serialized QR codes on medicine packaging. The system is intended to prevent copying and enforce uniform data standards.

The panel has also recommended a Drug Trace and Track Portal to provide real-time information on the manufacturer, composition, batch numbers and distribution routes of every drug entering a state or Union territory, beginning with high-risk and life-saving formulations.

A centralized national database would separately record counterfeit-medicine cases, offender profiles, product information and enforcement outcomes. The NHRC said this data could feed artificial intelligence (AI) tools to identify organized criminal syndicates and repeat offenders operating across state lines.

Also Read | India mulls a wholesale-retail pharmacy ratio to curb misuse

What enforcement changes has the NHRC proposed?

The commission has recommended a uniform Standard Operating Procedure for forensic-led investigations, covering sampling, coordination with laboratories, digital-evidence extraction and supply-chain tracking.

It has also urged investigating agencies to invoke provisions across the Bharatiya Nyaya Sanhita (BNS) and Bharatiya Nagarik Suraksha Sanhita (BNSS) covering cheating, forgery, criminal conspiracy and organized crime, along with provisions of the Information Technology Act for QR-code tampering, the Trade Marks Act and the Drugs and Cosmetics Act, 1940.

The NHRC has further proposed periodic reviews between directors general of police and principal health secretaries, prioritization of counterfeit-drug cases within the judiciary, and interdisciplinary training for police, drug inspectors and prosecutors in forensic handling and financial investigations, in coordination with institutions such as the National Forensic Sciences University.

The commission has also recommended that all state and central drug-testing laboratories be accredited by NABL, with the stated aim of ensuring greater analytical accuracy.

Source: <https://medicaldialogues.in/news/health/doctors/aiims-jodhpur-anaesthesia-medico-death-resident-doctors-launch-indefinite-strike-demand-action-systemic-reforms-eds-resignation-179891>

AIIMS Jodhpur Anaesthesia medico death: Resident doctors launch indefinite strike, demand action, systemic reforms, ED's resignation

Written By : Adity Saha Published On 24 Sept 2026 5:30 AM | Updated On 24 Sept 2026 9:12 AM

Jodhpur: Seeking accountability following the tragic death of a final-year resident doctor on campus, resident doctors at All India Institute of Medical Sciences (AIIMS) Jodhpur launched an indefinite strike, demanding immediate action, systemic reforms and the resignation of the institute's Executive Director.

As part of the strike, the doctors suspended OT procedures and routine outpatient department (OPD) services from September 24. However, emergency services will continue without interruption.

Responding to the strike, the institute has asked the doctors to resume their duties and call off the strike, assuring them that their demands would be addressed. The institute has also constituted an in-house inquiry committee to probe the death of the resident doctor.

However, the protesting medicos have alleged that residents were repeatedly made to work 36-hour shifts without adequate rest, raising serious concerns over the working conditions of resident doctors and demanding accountability from the institute.

The protesting doctors also organised a candle march on Wednesday evening to pay tribute to the deceased, a first-year resident in the anaesthesia department.

Also read- AIIMS Jodhpur Anaesthesia medico found dead in hospital washroom, suicide suspected
Medical Dialogues had reported that the medico was found unconscious in the bathroom of a doctors' resting area while on a break from his duty at the operation theatre (OT) on the afternoon of September 22. He was rushed to the Emergency Department, where he was declared dead. Police suspect the case to be a suicide. The SHO told PTI that some syringes were found beside him in the washroom, and it is suspected that he injected himself with a lethal drug.

Indefinite strike

Following a meeting with students and colleagues, the resident doctors decided to suspend elective OT procedures and routine outpatient department (OPD) services from today, September 24, and said the strike would continue until administration takes satisfactory and time-bound action on their demands.

"Emergency OPD and emergency OT services, however, will continue to operate as essential services and will remain unaffected by the strike," the doctors told PTI.

The Resident Doctors' Association of AIIMS Jodhpur has called for immediate measures to address concerns related to working conditions, duty hours, workload, resident welfare mechanisms, and institutional safeguards for residents and students.

Among their key demands, the doctors have sought a public apology and acknowledgement from the AIIMS administration and Rs 5 crore in financial compensation for the deceased doctor's family. They have also demanded that all pending dues, benefits, insurance claims, and other legitimate entitlements of the deceased be extended to the family, along with all possible institutional support.

The protesting residents have further sought official recognition of the Resident Doctors' Association and the associated students' union to create a regular and formal channel of communication between students, residents, and the administration.

The doctors said their demands go beyond the circumstances surrounding the death of the resident doctor and are aimed at institutional reforms to ensure the safety, dignity, health, and welfare of residents and students. "We, the resident doctors and students, are currently on an indefinite strike and shall continue to remain on strike until satisfactory and time-bound action is taken by the institute administration. During this period, elective OT and routine OPD services will remain closed. Only emergency OPD services and emergency operative theatres will continue to function to ensure continuity of essential emergency care to the patients," the RDA press release stated.

Institute's response

AIIMS Jodhpur expressed deep sorrow over the tragic and untimely death of the doctors. In a post on X, the institute said it stands with the doctors' families, friends, and colleagues during this difficult time and assured them of full support and assistance. AIIMS Jodhpur also said that the matter is currently under police investigation.

"The entire Institute expresses deepest sorrow and condolences on the tragic and untimely demise of Junior Resident, Department of Anaesthesiology & Critical Care, AIIMS Jodhpur. We are deeply saddened by the pain and anguish that the family, friends, colleagues, and our entire resident community are going through at this extremely difficult time. The loss of a young doctor and a valued member of our institution is deeply distressing for all of us. The matter is under investigation by the police. We stand with the bereaved family and assure them of our full support and assistance during this difficult period. At this difficult moment, our thoughts and support remain with the family and everyone affected by this tragic loss," the institute wrote in the post.

Meanwhile, moments after the tragic incident, the institution constituted an in-house enquiry committee headed by the Dean Academic to look into the circumstances leading to the death of the doctor and appealed to resident doctors to call off their strike, alleging that it could severely affect healthcare services in the region and hamper both inpatient and outpatient care.

In a letter dated September 23, 2026, addressed to residents and students, AIIMS Jodhpur said the police are also investigating the matter.

Further, the institute constituted a separate committee to look into the grievances raised by resident doctors regarding working conditions and other issues they faced while performing their duties. It asked resident representatives to submit their suggestions to the committee.

While assuring residents that their concerns were being examined and would be addressed at the earliest, AIIMS Jodhpur urged them to resume their duties in view of patient safety.

Reaction from doctors online

Dr Saransh Verma, Co-Convenor of Indian Medical Association - Junior Doctors Network, in a post on X, wrote that "End the toxic culture. When the nation needed doctors, we stood with it—without counting COVID risk, without fearing death. Now we demand accountability. Stop hiding a toxic hospital culture behind "workload" and "patient care." Hon'ble @JPNadda @PMOIndia: act now for India's medical fraternity. Justice for the resident lost at AIIMS Jodhpur. End 36-hour shifts. End the silence. End the toxic culture."

In a statement of solidarity, the United Doctors Front (UDF) has expressed its full support to the Resident Doctors' Association (RDA), AIIMS Jodhpur, and the resident doctors' community protesting over the doctor's death.

UDF said the incident requires a fair, transparent, and time-bound inquiry into all the circumstances surrounding the doctor's death. The organisation also said that concerns related to long duty hours, heavy workload, adequate rest, workplace safety, ragging and harassment, grievance redressal, and implementation of existing safeguards for resident doctors need immediate attention.

Further, it referred to the Government of India Residency Scheme, 1992, applicable National Medical Commission (NMC) regulations and other institutional safeguards for resident doctors, and said these should be properly implemented and monitored.

UDF added that it has already submitted detailed representations to the Ministry of Health and Family Welfare, NMC, Post-Graduate Medical Education Board, National Human Rights Commission and other concerned authorities. It has sought their intervention, an independent inquiry, examination of relevant records, strict implementation of resident welfare safeguards and appropriate corrective action.

The organisation said resident doctors should not have to raise the same concerns repeatedly after every serious incident and that existing safeguards should provide effective protection to them at the workplace.

Source: <https://www.tribuneindia.com/news/news-legal/five-adjourments-in-22-days-no-more-in-pil-seeking-independent-probe-into-allegations-against-important-persons-says-hc/>

Five adjournments in 22 days: No more in PIL seeking independent probe into 'allegations against important persons', says HC

Six hearings since August 31 yield little progress as State repeatedly seeks adjournments; matter now fixed for September 30

Saurabh Malik /Tribune News Service

Chandigarh, Updated At : 12:01 PM Sep 24, 2026 IST

A petition filed by an advocate "allegedly in public interest"—seeking a probe by the CBI or any other independent agency into a matter in which "allegations have been made against important persons"—has failed to make substantive headway even after six hearings spread over 22 days. Noticing that the matter has been adjourned on five successive occasions after its first hearing, the Punjab and Haryana High Court has made it clear that no further request for adjournment on behalf of the State and other respondents would be entertained.

The petition was first listed on August 31, followed by hearings/listings on September 2, September 8, September 14, September 15 and September 22. The matter was again adjourned on September 22, when the Bench recorded that it was being "successively adjourned" at the request of the counsel for the State of Punjab.

This matter is being successively adjourned on request of the counsel for the State of Punjab. Today also, prayer for adjournment is made, which is strongly opposed by the counsel for the petitioner," the Bench comprising Chief Justice Ashwani Kumar Mishra and Justice Rohit Kapoor recorded.

Fixing September 30 as the next date of hearing, the Bench directed: "Let this matter be listed once again on September 30. It is made clear that no further request for adjournment, on behalf of the respondents, would be entertained."

In his petition placed before the Bench, petitioner Shailender Singh had contended that the plea petition was being filed seeking issuance directions for transferring the inquiry/investigation – arising out of complaint dated May 24 – to the CBI or any other independent and impartial agency.

It was stated that the complaint dated May 24 was submitted before the Senior Superintendent of Police, SAS Nagar (Mohali), alleging that a person stated to be a relative of the sitting Chief Minister, Punjab, "was allegedly involved in filing false complaints/cases, including allegations of honey-trapping, through certain female associates and thereafter demanding substantial amounts of money for settling such criminal cases," the petition read.

It was further alleged that the "said person claimed close connections with senior political leaders and government officials, including the wife of the sitting Chief Minister, Punjab. The complaint was accompanied by audio/electronic material allegedly recording conversations relating to such demands".

The petitioner had added: "Despite the serious nature of the allegations and the supporting material, the grievance of the petitioner is that no formal FIR was registered on the complaint for a considerable period. It is further pleaded that, instead of ensuring a fair inquiry and protecting the complainant, the complainant was allegedly threatened and pressurized to withdraw his complaint, compelling him to approach this Court for protection".

The petitioner had further added these circumstances gave rise to a reasonable apprehension regarding the independence, fairness and impartiality of the investigation by the State police machinery. "The matter assumes further significance as Justice (retd) Ranjit Singh has also reportedly highlighted allegations concerning demands for substantial amounts of money for settlement of FIRs. involving allegations of rape. The National Human Rights Commission, New Delhi, has issued notice dated August 21 under

Section 12 of the Protection of Human Rights Act, 1993, requiring the Chief Secretary, Government of Punjab and the Director General of Police, Punjab to submit an action taken report," it was added.

The State counsel, on the other hand, submitted that the petition ought not to be entertained as the petitioner had no locus to file the plea. It is also submitted that the petitioner was "neither the complainant nor the source of information has been specified with regard to the alleged offence".

Taking up the matter, the Bench on the previous date of hearing, asserted: "The counsel for the parties may address the court on the locus of the present petitioner to maintain the present PIL petition".

Source: <https://maktoobmedia.com/post?id=116530&slug=sc-to-supervise-probe-into-custodial-death-of-youth-sit-finds-he-was-tortured-moved-in-dead-of-night-burnt-to-ashes>

SC to supervise probe into custodial death of youth, SIT finds he was “tortured, moved in dead of night, burnt to ashes”

Published: 17 hours ago

Maktoob

The Supreme Court has said it will directly supervise the investigation into the alleged custodial torture and death of 25-year-old Gade Sai Krishna by Krishnalanka police in Vijayawada, while an SIT probing the case concluded that he died from injuries sustained during severe beatings at the police station.

A bench of Justices Vikram Nath, Augustine George Masih and Sandeep Mehta was hearing a plea on September 23 by YSR Congress Party MP Maddila Gurumoorthy seeking an investigation into the role of senior police officers in the alleged illegal detention and custodial killing of Sai Krishna and the destruction of evidence in the case.

Gurumoorthy's plea challenged an Andhra Pradesh High Court order staying proceedings on a private complaint he had filed before a Vijayawada magistrate. He had sought an inquiry into the alleged role of senior police officers, including then Director General of Police Harish Kumar Gupta, NTR district Police Commissioner SV Rajashekhara Babu and Assistant Commissioner of Police K Manasa, in Sai Krishna's alleged custodial death and the destruction of evidence.

The High Court stayed the proceedings on August 13 after ACP Manasa challenged the magistrate's decision to record statements from Gurumoorthy and other witnesses.

The Supreme Court has now stayed all related proceedings before the Andhra Pradesh High Court and sought all records and details concerning the case in a sealed cover by September 30, according to Deccan Chronicle.

The bench also reportedly raised concerns over the fact that Sai Krishna was allegedly never produced before a magistrate after being taken into custody, the delay in registering an FIR over his disappearance, the missing CCTV footage from Krishnalanka Police Station and the failure to trace his body.

The Andhra Pradesh police's Special Investigation Team (SIT), probing the case, has concluded that he died from injuries sustained during severe beatings by police personnel.

The report alleges that then Krishnalanka Circle Inspector Nagaraju, with the assistance of police personnel, subsequently moved Sai Krishna's body to a crematorium and burnt it after he died.

The findings are contained in the SIT's remand report concerning Gulivindala Suresh, the fourth accused, who surrendered to the investigating team on September 17.

The SIT has concluded that Sai Krishna died as a result of the custodial assault and that his body was later taken

to the Swargapuri crematorium in Vijayawada and reduced to ashes.

Seven people, including Nagaraju, have been arrested in connection with the case.

The SIT report states that Sai Krishna did not die at the Krishnalanka Police Station but succumbed to his injuries at an abandoned building in Ranigari Thota after allegedly being severely tortured.

According to the report, Task Force personnel took Sai Krishna into custody at Markapuram on May 6 and handed him over to the Krishnalanka police.

The following day, Nagaraju, Head Constable Ashok and Constable Nani allegedly interrogated and assaulted him. Suresh was reportedly present during the interrogation.

The SIT said Sai Krishna was later moved to the abandoned building because of the severity of his injuries and because the accused allegedly feared that keeping him at the police station could raise suspicion. Nagaraju allegedly instructed the constables and Suresh to keep him there until he recovered.

When Suresh visited the building on May 12, he allegedly found Sai Krishna in a severely injured condition. According to the remand report, Sai Krishna told him that the police were torturing him with the intention of killing him.

The report states that Sai Krishna subsequently lost consciousness and died while speaking to Suresh.

The SIT report alleges that around midnight on May 12-13, the accused wrapped Sai Krishna's body in a blanket and transported it on a motorcycle to the Swargapuri crematorium in Krishnalanka.

Nagaraju, Ashok and Suresh allegedly remained at the crematorium until the body was completely burnt. Suresh returned to the crematorium on May 18 to check whether any traces of the body remained.

The SIT later identified the cremation site and recovered ashes, bones and other burnt remains from the location. Investigators also seized two vehicles allegedly used by the accused.

Suresh initially appeared before the SIT during its investigation but later went into hiding. The team subsequently began steps to issue a Look Out Circular against him, collected his passport details and issued a statewide alert to trace him.

The investigation found that Suresh had allegedly been associated with Nagaraju since 2010 and worked as his personal assistant. The SIT described him as Nagaraju's close confidant who accompanied the officer during night patrols.

Nagaraju was arrested on June 23. According to the remand report, constables Ashok and Nani and Suresh travelled in the same vehicle from Vijayawada to Nagpur via Hyderabad on the day of Nagaraju's arrest. Suresh allegedly travelled to Nagpur anticipating his own arrest.

Following his surrender, the SIT identified the abandoned building in Ranigari Thota where it alleges Sai Krishna died. The report says investigators found no evidence at the site.

The SIT has sought 15 days of custody of Suresh for further questioning.

The remand report also details attempts by the accused to destroy evidence and prevent Sai Krishna's family from pursuing the case.

According to the report, the accused destroyed CCTV footage and other forensic evidence. On Nagaraju's instructions, Head Constable Satyanarayana allegedly deleted photographs taken while Sai Krishna was in police custody.

The report further alleges that on May 31, Suresh, accompanied by Krishnalanka police personnel, visited the house of Sai Krishna's maternal uncle, Mullapudi Navarang, while the family was searching for information about his whereabouts.

The accused offered compensation to the family in exchange for withdrawing its habeas corpus petition, which Navarang refused.

The report also alleges that Suresh threw his SIM card into a canal to prevent investigators from tracking him through his phone, although the SIT said he remained in contact with two other accused.

Sai Krishna went missing on May 6, and the case came to wider attention in June after his mother, Vijayalakshmi, approached the Andhra Pradesh High Court with a habeas corpus petition seeking information about his whereabouts.

During the proceedings, the High Court reportedly expressed concern over the conduct of the police. YSR Congress Party MP Gurumoorthy subsequently approached the Supreme Court seeking the inclusion of senior Andhra Pradesh police officials as accused.

The Andhra Pradesh government later constituted the SIT to investigate the case.

Notably, 170 custodial death cases were reported across India between January 1 and March 15, 2026, covering the first 74 days of the year, the Union government informed Parliament on Tuesday.

The data, shared by the Ministry of Home Affairs, is based on state-wise information compiled by the National Human Rights Commission (NHRC).

The figures show an increase compared with the 140 cases recorded in 2024–25. In the preceding years, 157 cases were reported in 2023–24, 163 in 2022–23 and 176 in 2021–22.

Bihar recorded the highest number of custodial deaths in 2026 so far, with 19 cases, followed by Rajasthan with 18 and Uttar Pradesh with 15. Punjab, Gujarat and Maharashtra reported 14 cases each.

Earlier in February, UN human rights experts said they had received “credible information” of excessive and often lethal police force, particularly in Uttar Pradesh and Assam, alongside widespread custodial torture disproportionately affecting marginalised communities, including Muslims, Dalits and Adivasis.

Source: <https://www.thehindu.com/news/cities/Delhi/delhi-hc-asks-journalist-woman-lawyer-to-explore-amicable-settlement-in-defamation-suit/article71504137.ece>

Delhi HC asks journalist, woman lawyer to explore amicable settlement in defamation suit

Omar Rashid has filed the defamation suit against two women lawyers, who made social media posts against him alleging sexual harassment.

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The Hindu Bureau

The Delhi High Court on Thursday (September 24, 2026) asked journalist Omar Rashid and a woman lawyer, against whom he has filed a defamation suit, to explore the possibility of amicably settling their issues.

Mr. Rashid has filed the defamation suit against two women lawyers, who made social media posts against him alleging sexual harassment and have been arrayed as defendant no. 1 and defendant no. 2 in the lawsuit.

Justice Manoj Jain asked the counsel for the journalist and the defendant no. 1 to get instructions if it was possible for the parties to find an amicable solution and noted that they both were earlier in a relationship.

The court also issued notice to the two women and social media intermediaries on an interim application of Mr. Rashid seeking an injunction from posting any defamatory content against him and also to take down the existing social media posts against him.

"There are certain things which have gone beyond the permissible limit. But we are not making any observation because we still don't have your stand in writing. But then there are certain serious imputations which, if you fail to justify, then you are inviting some trouble for yourself also. We understand a relationship can turn sour, but that does not mean that the person should be indulging in such type of assertions unless it is duly corroborated. We don't know how you will corroborate it," the judge orally remarked.

The court listed the matter for further hearing on October 7.

Media reporting

During the hearing, the counsel for defendant no. 1 urged the court to restrain the media from reporting this case.

To this, the court said it would consider the prayer on the next date and granted time to defendant no. 1 to file her reply to the main suit and the application.

The issue relates to social media posts by two women accusing the journalist of grave offences, including sexual violence and "force feeding beef".

Following the allegations, a case was initiated at the National Human Rights Commission against the journalist.

However, it was closed after the police concluded there were no grounds to proceed with the investigation.

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Source: <https://lawbeat.in/news-updates/relation-can-go-sour-but-delhi-hc-orally-flags-serious-imputations-in-social-media-posts-against-journalist-omar-rashid-1634820>

'Relation Can Go Sour, But...': Delhi HC Orally Flags 'Serious Imputations' In Social Media Posts Against Journalist Omar Rashid

By - Lawbeat News Desk & Sukriti Mishra | 24 Sept 2026 3:07 PM

HC said relationships may go sour, but serious allegations must be corroborated, warning that unsubstantiated claims could invite consequences, while urging an amicable resolution. The Delhi High Court has flagged "serious imputations" contained in social media posts concerning journalist Omar Rashid, who has filed a defamation suit over posts accusing him of rape and forcing a woman to consume beef. Judicial updates feed Justice Manoj Jain, while hearing the suit, observed that certain material had "gone beyond limits", but clarified that the Court was not making any final observation at this stage as the defendants were yet to place their stand on record.

There are certain things which have gone beyond limits but we are not making any observation because we still do not have your stand in writing before us " the Court said. The Court further observed that the fact that a relationship may have deteriorated cannot by itself justify making serious assertions unless they are capable of being substantiated. " But then there are certain serious imputations. If you fail to justify then you are inviting some trouble for yourself also. We understand a relation can go sour, but that doesn't mean that the person should be you know indulging in such type of you know assertions unless it is fully corroborated. We do not know how would you corroborate it " Justice Jain remarked.

Rashid Alleges Communal Social Media Campaign Rashid has approached the High Court regarding social media posts published in May 2025, alleging that the posts were part of a campaign intended to damage his reputation, both personally and professionally. According to submissions made on his behalf, one of the posts was published on Instagram on May 21, 2025 through an anonymous account using the name "Anon Feminist". The post allegedly accused Rashid, then associated with The Wire, of rape and of forcing a woman to eat beef.

Rashid's counsel submitted that the allegations were given a communal colour by referring to his Muslim identity and the alleged consumption of beef. " Immediately, because this is given a fully communal angle that I have made her eat beef, I have I am Muslim, she is Hindu, I have made her do all of this. Immediately I start getting death threats, I start getting, my mother starts getting, my dead mother gets threats " counsel submitted.

The Court was also told that Rashid and his family allegedly received communal abuse and threats, following which he had to leave his residence. " My family, the kind of communal threats that are there all of those documents show that. I had to leave my house " his counsel said. NHRC Inquiry And Police Proceedings Rashid's counsel submitted that the National Human Rights Commission had taken suo motu cognizance of the matter and initiated an inquiry. As the proceedings remained pending, Rashid approached the Delhi High Court seeking their expeditious conclusion. According to his counsel, the High Court subsequently directed the NHRC to take a decision. Rashid's Counsel said that during the ensuing inquiry, the Delhi Police was asked to approach the woman concerned and ascertain whether she wished to pursue criminal proceedings. " She makes a statement that she does not want to pursue any criminal proceedings " counsel told the Court. The NHRC proceedings

ultimately concluded on March 13, 2026. Rashid's counsel submitted that he thereafter collected the relevant material and instituted the present proceedings. He further said that Rashid's employment was restored following the conclusion of the NHRC proceedings. Counsel Alleges Continuing Posts The Court was also taken through alleged subsequent social media material concerning Rashid. His counsel submitted that even after the conclusion of the NHRC proceedings and Rashid's return to his professional work, further posts continued to target him. Referring to material placed in the petition, Rashid's counsel pointed to a post asking: " Why is this rapist working with The Wire? " He argued that such posts continued to cause professional harm to Rashid and urged that the material be removed. " They should as a matter of bona fides let you say you will take down the post. What benefit does it give them to keep the post on today? " counsel submitted. He also referred to other posts containing references to Rashid's journalistic work, religion and alleged conduct. Court Encourages Parties To Explore Settlement During the hearing, the Court encouraged the parties to consider whether the dispute could be resolved amicably. The advocate appearing for Defendant No. 1 (woman) said he was appearing for the first time and would need instructions from his client. The Court asked: "Is it possible to find some solution of the matter? Is it possible to find some solution of the matter?" Justice Jain subsequently said: " Why don't you seek instructions? This is not you know going to help anyone if we if it is you know on board as a contested matter. We do not know what happened. You know you both know better. So why don't you sit together, find some solution . " The Court later told counsel to obtain clear instructions, observing: " We will like to get it resolved amicably. All other matters intended or filed already would be taken care of automatically . " The plaintiff's counsel, however, expressed concern that once the defendants filed their substantive stand, the dispute could become more difficult to resolve. The Court disagreed with the suggestion that settlement would necessarily become impossible after pleadings, observing that matters can be settled even at the stage of final arguments. " We have seen matters getting settled even at the stage of final arguments. How do you say that " the Court said. Restraint On Media Reporting During the hearing, Defendant-woman's counsel also sought an interim direction concerning media reporting of the proceedings. " In the mean time your Lordship the media is circulating this news and may kindly restrain the media to... " counsel began. The Court, however, indicated that it would consider the issue alongside other aspects of the matter rather than issue a one-sided order at that stage. " We'll see everything together sir. It can't be one sided " Justice Datta said. The Court also asked the opposite parties whether they would have an objection to the posts in question being taken down. It was stated that such relief should not be granted without considering the relevant applications and pleadings . The Court granted Rashid time to pay the Court fee, as his counsel subsequently undertook to deposit the amount within a week and indicated that it could be done within two days. The Court directed that replies to the interim injunction application be filed within one week with advance copies to the opposite side. The matter was thereafter directed to be listed in October, with the Court asking counsel to come prepared with instructions regarding a possible amicable resolution.

Source: <https://www.livelaw.in/high-court/delhi-high-court/journalist-omar-rashid-plea-take-down-anonymous-sexual-harassment-posts-551572>

Home / High Courts / Delhi High Court / Delhi High Court Issues Notice On...

Delhi High Court Issues Notice On Journalist Omar Rashid's Plea To Take Down Anonymous Posts Alleging Sexual Harassment

Nupur Thapliyal

24 Sept 2026 11:51 AM (4 mins read)

The Delhi High Court on Thursday issued notice on a plea filed by journalist Omar Rashid seeking take-down of anonymous social media posts by two women lawyers making sexual harassment allegations against him last year. Justice Manoj Jain sought replies of the defendants on the interim injunction application filed by Rashid in his defamation suit. The Court orally asked Rashid's counsel, Advocate Adit Pujari, to take instructions on whether the matter can be amicably settled between the parties.

This was after Pujari said that the parties were in a relationship. The court orally remarked that there are certain serious imputations against Rashid. "There are certain things which have gone beyond the permissible limit. But we not making any observation because we still don't have your stand in writing. But then there are certain serious imputations which if you fail to justify then you are inviting some trouble for yourself also. We understand a relationship can turn sour but that does not mean that the person should be indulging in such type of assertions unless it is duly corroborated. We don't know how you will corroborate it," the judge orally remarked.

It accordingly sought replies on the journalist's interim injunction application and listed the matter for hearing next on October 07. Summons in the suit were issued earlier this month by a coordinate bench. The matter revolves around anonymous social media posts made by two women lawyers accusing Rashid of grave offences, including alleged rape and "force-feeding beef". Following the said allegations, the National Human Rights Commission (NHRC) had initiated a case against Rashid in May 2025.

After an inquiry lasting over 300 days, the Commission had closed its case against journalist Rashid after the Delhi Police found no grounds to proceed with the investigation. The police investigation concluded there was no action needed in the matter. One Tanmay N., the convenor of the 'Sahyadri Rights Forum', had approached the NHRC, seeking an investigation against the journalist on the basis of anonymous social media allegations.

Following that, the NHRC had registered a case, which named both Omar Rashid and news portal The Wire (where Omar Rashid was working then), on May 23, 2025 and directed the Delhi Police Commissioner to investigate the allegations. On October 6, 2025, the Delhi Police Commissioner submitted a report before the NHRC, stating that no further action was required in the matter, as the victim refused to disclose her identity and address, and expressed no interest to pursue the matter. The NHRC in its proceedings on March 13 stated that no response was received from the complainant with regard to the Delhi Police report. The NHRC had then concluded that no further intervention was needed in the matter. "In view of the above facts and circumstances, the Commission is of the opinion that no further intervention is warranted in the matter. The case is closed," the NHRC had said in its final order.

Source: <https://government.economictimes.indiatimes.com/news/secure-india/nhrc-steps-up-efforts-to-curb-fake-drugs/134454300>

NHRC steps up efforts to curb fake drugs

Plans centralised registration system, portal for real-time tracking and dynamic QR codes
Published On Sep 24, 2026 at 12:22 PM

The commission proposed a National Drug Data Registration Certificate—a centralised and authenticated system under which every medicine including branded, branded generic, unbranded generic and products manufactured by third-party or for domestic use or export would be compulsorily registered through a central government portal.

It also proposed the creation of a drug trace-and-track portal containing details of medicines including manufacturer identity, composition, batch information and the distribution chain. The system would enable realtime tracking of drugs entering each state or union territory, initially focusing on life-saving and high-risk medicines, the commission said. Another key suggestion is a centrally regulated digital authentication protocol, under which QR codes on medicine packs would be dynamic and uniquely serialised to prevent duplication and ensure standardised data governance across manufacturers.

The proposals follow an open house discussion on 'Measures to Curb Spurious Medicines in India' held earlier this year under the chairpersonship of NHRC member justice Bidyut Ranjan Sarangi. Representatives of central and state drug authorities, organisations and other stakeholders participated in the discussion. The NHRC forwarded the recommendations for implementation to the Central Drugs Standard Control Organisation (CDSCO) in August. The regulator referred the proposals to the drug consultative committee, an expert committee under the CDSCO, to give recommendations. ET has seen a copy of the document listing the proposals.

The commission recommended developing a centralised national database of cases related to counterfeit medicines, containing information on offenders, products, emerging patterns and enforcement outcomes. The database could be used with artificial intelligence-enabled tools to identify organised networks and repeat offenders. It also proposed a uniform standard operating procedure covering forensic protocols, sampling, residue and laboratory analysis, supply-chain investigation, digital evidence extraction and legal strategies.

Source: <https://timesofindia.indiatimes.com/city/guwahati/nhrc-special-rapporteur-calls-for-stronger-mental-health-support/articleshow/134468539.cms>

NHRC special rapporteur calls for stronger mental health support
HC Vanlalruata Sep 24, 2026, 11.55 PM IST

Aizawl: National Human Rights Commission (NHRC) special rapporteur Sayeed Ahmed Baba on Thursday stressed the need to strengthen the Tele-MANAS helpline in Mizoram for people facing mental health difficulties.

He called for wider publicity of the helpline numbers and improved communication between callers and counselors through the helpline to ensure timely assistance to people in distress.

Baba made the remarks at a meeting at Keifang tlang in Champhai district.

Source: <https://www.amarujala.com/haryana/panchkula/high-court-stern-on-high-profile-probe-six-hearings-in-22-days-no-progress-panchkula-news-c-16-1-pkl1098-1131830-2026-09-25>

Hindi News › Chandigarh › Panchkula News › High Court stern on high-profile probe: Six hearings in 22 days, no progress.

हाई प्रोफाइल जांच पर हाईकोर्ट सख्त: 22 दिन में छह सुनवाई, प्रगति नहीं
चंडीगढ़ ब्यूरो

Updated Fri, 25 Sep 2026 02:21 AM IST

चंडीगढ़। पंजाब-हरियाणा हाईकोर्ट ने हाई प्रोफाइल लोगों के खिलाफ गंभीर आरोपों की जांच पर सख्त रुख अपनाया है। केंद्रीय जांच ब्यूरो (सीबीआई) या किसी स्वतंत्र जांच एजेंसी से जांच की मांग वाली जनहित याचिका पर सुनवाई हुई। अदालत ने 22 दिन में छह सुनवाई के बावजूद ठोस प्रगति न होने पर नाराजगी जताई।

हाईकोर्ट ने स्पष्ट किया कि प्रतिवादियों की ओर से अब स्थगन की कोई मांग स्वीकार नहीं की जाएगी। मामले की अगली सुनवाई 30 सितंबर को होगी। सुनवाई के दौरान पंजाब सरकार ने फिर मामले को टालने का अनुरोध किया था। याचिकाकर्ता के वकील ने इस अनुरोध का विरोध किया। यह याचिका शैलेंद्र सिंह की ओर से दायर की गई है। इसमें मोहाली के वरिष्ठ पुलिस अधीक्षक को 24 मई को दी गई शिकायत का हवाला है। याचिका में सीबीआई या स्वतंत्र जांच एजेंसी से पूरे मामले की जांच की मांग की गई है।

आरोपों का विवरण :

याचिका में पंजाब के मौजूदा मुख्यमंत्री के रिश्तेदार बताए जा रहे एक व्यक्ति पर आरोप हैं। उस पर झूठी शिकायतें और मामले दर्ज कराने का आरोप है। महिला सहयोगियों के माध्यम से लोगों को फंसाने के आरोप भी लगाए गए हैं। मामलों को निपटाने के लिए बड़ी रकम मांगने का दावा भी किया गया है। संबंधित व्यक्ति के वरिष्ठ राजनीतिक नेताओं और सरकारी अधिकारियों से करीबी संबंध होने का भी दावा है।

जांच में देरी और अन्य पहलू :

शिकायत के साथ कथित बातचीत की ऑडियो और इलेक्ट्रॉनिक सामग्री संलग्न होने का उल्लेख है। याचिकाकर्ता ने आरोप लगाया कि शिकायत की गंभीरता के बावजूद प्राथमिकी दर्ज नहीं हुई। शिकायत वापस लेने के लिए कथित दबाव और धमकी दिए जाने का दावा भी किया गया है। याचिका में सेवानिवृत्त न्यायाधीश रणजीत सिंह के आरोपों का भी जिक्र है। राष्ट्रीय मानवाधिकार आयोग ने 21 अगस्त को पंजाब के मुख्य सचिव और पुलिस महानिदेशक से कार्रवाई रिपोर्ट मांगी थी।

Source: <https://www.amarujala.com/uttar-pradesh/varanasi/three-day-shutdown-in-seven-districts-of-jharkhand-over-brijesh-ganjhu-encounter-2026-09-24>

Hindi News > Uttar Pradesh > Varanasi News > Three-day shutdown in seven districts of Jharkhand over Brijesh Ganjhu encounter

यूपी: बृजेश गंडू के एनकाउंटर पर झारखंड के सात जिलों में तीन दिन का बंद, टीएसपीसी ने चप्पा कराए पोस्टर
अमर उजाला नेटवर्क, वाराणसी। Published by: Pragati Chand Updated Thu, 24 Sep 2026 10:55 AM IST

बृजेश गंडू उर्फ गोपाल सिंह भोक्ता के एनकाउंटर पर टीएसपीसी ने झारखंड के सात जिलों में तीन दिन तक बंद की बात कही है। इसके लिए बंद का पोस्टर भी सार्वजनिक तौर पर चप्पा कराया है।

प्रतिबंधित उग्रवादी संगठन तृतीया सम्मेलन प्रस्तुति कमेटी (टीएसपीसी) के सुप्रीमो बृजेश गंडू उर्फ गोपाल सिंह भोक्ता के एनकाउंटर पर झारखंड में बंद का आह्वान किया गया है। लोहरदगा, लातेहार, महुआडांड, गारू सीमा, गुमला-पलामू सीमांत जोनल कमेटी ने सात जिलों में 24 से 26 सितंबर तक बंद की बात कही है। बंद का पोस्टर भी सार्वजनिक तौर पर चप्पा कराया है। बंद का असर चतरा, हजारीबाग, पलामू, लातेहार, गढ़वा, लोहरदगा और गुमला जिलों में होगा।

झारखंड के इन जिलों के बाजारों और सरकारी कार्यालयों के बाहर चप्पा कराए गए। पोस्टर में बृजेश की हत्या का आरोप लगाया है। संगठन का दावा है कि यह एक फर्जी एनकाउंटर है और इसके लिए झारखंड सरकार जिम्मेदार है। जोनल कमेटी की ओर से जारी पोस्टर में यह बताया गया है कि 10 सितंबर को बृजेश, रीजनल कमांडर शशिकांत और जोनल कमांडर नथुनी के साथ दोपहर एक बजे अंतिम बार बात हुई थी।

16 सितंबर की शाम 4.30 बजे संगठन को सूचना मिली कि उन्हें हजारीबाग जिले के केरेडारी के जंगल से पुलिस ने उठाया है। 17 सितंबर को हजारीबाग और चतरा की पुलिस से जानकारी सामने आई कि बृजेश को उठा लिया गया है, लेकिन किस जिले की पुलिस ने ऐसा किया है यह स्पष्ट नहीं है। छानबीन पर स्पष्ट जानकारी नहीं मिली।

20 सितंबर को सूचना मिली कि सुप्रीमो की वाराणसी के रामनगर थाना क्षेत्र में एनकाउंटर के जरिये हत्या की गई। टीपीसी संगठन ने पत्र के माध्यम से कहा है कि पुलिस कानून को अपने हाथ में ले रही है और इस फर्जी मुठभेड़ की पूरी जिम्मेदारी झारखंड सरकार की है।

10 दिन पहले रीजनल और जोनल कमांडर से की थी बात

बृजेश ने 10 दिन पहले संगठन के रीजनल कमांडर और 10 लाख के इनामी शशिकांत और जेल से छूटे जोनल कमांडर नथुनी सिंह से बातचीत की थी। जांगी एप पर भी बराबर संपर्क में रहते थे। एटीएस के अनुसार बृजेश गंडू ने 20 सितंबर को चेकिंग के दौरान रामनगर लंका मैदान के पास पुलिस टीम पर फायरिंग की थी और वह जवाबी फायरिंग में मारा गया।

उत्तर प्रदेश मानवाधिकार आयोग में मामला दर्ज

उत्तर प्रदेश राज्य मानवाधिकार आयोग ने बृजेश गंडू से जुड़े एक मामले को औपचारिक रूप से दर्ज कर लिया है। आयोग ने शिकायतकर्ता को इसकी सूचना आधिकारिक ई-मेल से दी है। शिकायतकर्ता कामता प्रसाद तिवारी ने आयोग को बताया कि उसका बृजेश गंडू से कोई व्यक्तिगत संबंध नहीं है। राज्य प्रशासन और पुलिस की कार्यशैली पर सवाल उठाए हैं।

उन्होंने लखनऊ के उच्च पुलिस अधिकारियों के विपिन राय को 2 लाख रुपये का इनाम देने पर रोष जताया। उनका आरोप है कि जनांदोलनों को पहले बदनाम किया जाता है। फिर उनके नेताओं को जेल भेजा जाता है या खत्म कर दिया जाता है।

कहा कि यह मामला मानवाधिकारों के व्यापक हनन से जुड़ा है, जिस पर सांविधानिक संस्थाओं की सख्त नजर जरूरी है। मानवाधिकार संरक्षण कानूनों के तहत कोई भी नागरिक पीड़ित के अधिकारों के हनन के खिलाफ शिकायत कर सकता है।

आयोग के पास सरकारी अधिकारियों को तलब करने और जांच टीम गठित करने का अधिकार है। दोषी पाए जाने पर आयोग उचित कार्रवाई या मुआवजे की सिफारिश कर सकता है। इसी बीच, राष्ट्रीय मानवाधिकार आयोग ने भी "हमारा मोर्चा" के ई-मेल का संज्ञान लिया है।

Source: <https://www.amarujala.com/uttar-pradesh/shravasti/special-monitor-of-the-human-rights-commission-to-visit-tomorrow-shravasti-news-c-104-1-srv1004-123330-2026-09-24>

Hindi News › Uttar Pradesh › Shravasti News › Special Monitor of the Human Rights Commission to visit tomorrow.

Shravasti News: कल आएंगे मानवाधिकार आयोग के विशेष निगरानीकर्ता
संवाद न्यूज एजेंसी, श्रावस्ती Updated Thu, 24 Sep 2026 11:29 PM IST

श्रावस्ती। राष्ट्रीय मानवाधिकार आयोग नई दिल्ली के विशेष निगरानीकर्ता (जनजातीय कल्याण) आर हेमंत कुमार 26 सितंबर को जिला भ्रमण के लिए आएंगे। इसके बाद थारू संस्कृति एवं विकास के तुलनात्मक आयाम, थारू जनजाति के सांस्कृतिक संरक्षण, सामाजिक-आर्थिक विकास और आधुनिक मुख्यधारा के साथ उनके जुड़ाव का जमीनी स्तर पर मूल्यांकन करेंगे। इस दौरान वह हितधारकों और समुदायों से वार्ता भी करेंगे। यह जानकारी डिप्टी कलेक्टर प्रवीण यादव ने दी है।

Source: <https://www.livehindustan.com/jharkhand/ramgarh/story-nhrc-special-monitor-reviews-environmental-impact-of-coal-mining-in-bhurkunda-201790278586174.amp.html>

Ramgarh News: मानव जीवन के लिए हवा-पानी की शुद्धता जरूरी: विद्याभूषण

Sep 25, 2026 01:06 am IST

By Hindustan | Bureau

हिन्दुस्तान, रामगढ़

Ramgarh News: भुरकुंडा, निज प्रतिनिधि। एनएचआरसी के स्पेशल मॉनिटर विद्याभूषण कुमार ने कोयला खनन के पर्यावरण और स्थानीय जनजीवन पर प्रभाव का जायजा लिया। उन्होंने पर्यावरण संतुलन और स्थानीय स्वास्थ्य पर ध्यान देने के निर्देश दिए। इस दौरान इको पार्क और सोलर पार्क का निरीक्षण किया गया।

Ramgarh News: भुरकुंडा, निज प्रतिनिधि। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के स्पेशल मॉनिटर विद्याभूषण कुमार ने गुरुवार को भुरकुंडा और उरीमारी कोलियरी क्षेत्र का दौरा किया। इस दौरान उन्होंने कोयला खनन से पर्यावरण और स्थानीय जनजीवन पर पड़ने वाले प्रभावों का जायजा लिया।

पर्यावरण संरक्षण की समीक्षा

साथ ही सीसीएल प्रबंधन की ओर से पर्यावरण संरक्षण के लिए किए जा रहे कार्यों की समीक्षा की। इस दौरान विद्याभूषण कुमार ने कहा कि मानव जीवन और बेहतर स्वास्थ्य के लिए हवा और पानी की शुद्धता बनाए रखना बेहद जरूरी है। उन्होंने अधिकारियों को खनन गतिविधियों के साथ पर्यावरण संतुलन पर विशेष ध्यान देने का निर्देश दिया, ताकि स्थानीय लोगों के स्वास्थ्य पर प्रतिकूल प्रभाव न पड़े।

इको पार्क और सोलर पार्क का निरीक्षण

भुरकुंडा क्षेत्र में टीम ने बलकुंदरा ओबी डंप पर निर्मित इको पार्क और सोलर पार्क का निरीक्षण किया। इस दौरान स्पेशल मॉनिटर विद्याभूषण कुमार, रामगढ़ डीएफओ नीतीश कुमार और झारखंड राज्य प्रदूषण नियंत्रण पर्वद के क्षेत्रीय पदाधिकारी चंदन कुमार का बरका-सयाल के प्रभारी जीएम कुमार राकेश सत्यार्थी ने स्वागत किया। यहां टीम ने सोलर पार्क के कंट्रोल सिस्टम की जानकारी ली। इसके बाद इको पार्क पहुंचकर मास्टर प्लान, पार्क की उपयोगिता और धरातल पर चल रहे कार्यों की जानकारी ली। निरीक्षण के दौरान डीएफओ नीतीश कुमार, जीएम ऑपरेशन दिलीप कुमार, जीएम पर्यावरण एवं जलवायु परिवर्तन संगीता, क्षेत्रीय पर्यावरण पदाधिकारी रमण नीतेश, एसओसी अभिरूप अड्डियन, प्रोजेक्ट इंजीनियर बालमुकुंद, संगीता, डी महली, राजीव, अभिनव आनंद, अभिषेक कुमार, रमेश कुमार, पप्पू सिंह, रमेश कुमार, पप्पू सिंह आदि मौजूद थे।

Source: <https://khabarcell.com/jharkhand/national-human-rights-commission-official-inspected-bhurkunda-eco-park-and-solar-power-project/>

राष्ट्रीय मानवाधिकार आयोग के अधिकारी ने बलकुदरा इको पार्क का किया निरीक्षण
ByKhabar Cell Desk Sep 24, 2026

सोलर पावर प्रोजेक्ट का भी लिया जायजा

- वन प्रमंडल पदाधिकारी रामगढ़ और स्टेट पोल्यूशन कंट्रोल बोर्ड हजारीबाग के अधिकारी भी रहे शामिल

भुरकुंडा (रामगढ़): राष्ट्रीय मानवाधिकार आयोग के विशेष मॉनिटर (पर्यावरण, जलवायु परिवर्तन और मानवाधिकार) विद्या भूषण कुमार ने गुरुवार को भुरकुंडा परियोजना का दौरा किया। इस क्रम उन्होंने सीसीएल के बलकुदरा इको पार्क और सोलर पावर प्रोजेक्ट का निरीक्षण किया। उनके साथ वन प्रमंडल पदाधिकारी रामगढ़ नीतीश कुमार सहित स्टेट पोल्यूशन कंट्रोल बोर्ड के अधिकारी भी शामिल रहे।

उनके आगमन पर सोलर पावर प्रोजेक्ट में भुरकुंडा परियोजना पदाधिकारी कुमार राकेश सत्यार्थी ने शॉल, बुके, श्रीफल और मोमेंटो देकर अधिकारियों का स्वागत किया। इसके उपरांत विद्या भूषण कुमार ने कंट्रोल रूम में सोलर पावर प्लांट से संबंधित समूचे सिस्टम की जानकारी ली और प्लांट का अवलोकन किया।

इसके उपरांत अधिकारियों की टीम बलकुदरा इको पार्क पहुंची। जहां विद्या भूषण कुमार सहित अन्य अधिकारियों ने पार्क का जायजा लिया। इस दौरान उन्होंने प्रोजेक्ट के मास्टर प्लान का अवलोकन भी किया। उन्होंने कई जानकारी ली और वर्तमान स्थिति पर असंतोष जताते हुए जरूरी दिशा-निर्देश दिए। वहीं अधिकारियों ने इको पार्क की लागत, धरातल पर हो रहे कार्यों और उपयोगिता के संबंध भी पूछताछ की। साथ ही भूमिगत दरारों से निकलती गैस पर चिंता व्यक्त करते हुए समाधान करने का निर्देश दिया। निरीक्षण के अंतिम चरण में अधिकारियों ने पार्क में पौधरोपण भी किया।

अवसर पर विद्या भूषण कुमार ने मीडिया से कहा कि प्रत्येक व्यक्ति को शुद्ध हवा और शुद्ध पानी जरूर मिलना चाहिए। कोल माइनिंग से काफी पोल्यूशन होता है। सीसीएल इसपर क्या-क्या इनिशिएटिव ले रही है, इसका जायजा लिया जा रहा है। उन्होंने कहा कि इको पार्क को सोशल अवेयरनेस और एजुकेशन के उद्देश्य से उपयोग किया जाना चाहिए। इसमें अधिक से अधिक स्थानीय लोगों को शामिल करना चाहिए। यहां सिर्फ निर्माण भर कराने से कुछ नहीं होगा, इसकी उपयोगिता कितनी रहती है और यहां गतिविधियां कितनी होगी, यह मायने रखेगा।

मौके पर सीसीएल के नमन नितेश, संजीव झा, अभिरूप कुमार, दिलीप कुमार, संगीता, राजीव, अभिनव आनंद, अभिषेक कुमार, रमेश कुमार, पप्पू सिंह, दुखचंद महली सहित अन्य उपस्थित थे।

Source: <https://hindi.livelaw.in/amp/delhi-high-court/delhi-high-court-omar-rashid-social-media-posts-sexual-harassment-justice-manoj-jain-551584>

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यौन उत्पीड़न के आरोप वाले गुमनाम पोस्ट हटाने की मांग: दिल्ली हाईकोर्ट ने पत्रकार उमर राशिद की याचिका पर नोटिस जारी किया
By - Amir Ahmad Update: 2026-09-24 06:48 GMT

दिल्ली हाईकोर्ट ने पत्रकार उमर राशिद की उस याचिका पर गुरुवार को नोटिस जारी किया, जिसमें उनके खिलाफ पिछले साल महिला वकील द्वारा सोशल मीडिया पर किए गए गुमनाम पोस्ट हटाने की मांग की गई। इन पोस्ट में राशिद पर यौन उत्पीड़न समेत गंभीर आरोप लगाए गए।

जस्टिस मनोज जैन ने राशिद की मानहानि याचिका में दायर अंतरिम निषेधाज्ञा आवेदन पर प्रतिवादियों से जवाब मांगा है। कोर्ट ने मामले की अगली सुनवाई 7 अक्टूबर को तय की।

सुनवाई के दौरान कोर्ट ने राशिद की ओर से पेश वकील अदित पुजारी से यह भी पूछा कि क्या पक्षकारों के बीच मामले को आपसी सहमति से सुलझाने की संभावना है। इस पर वकील ने बताया कि दोनों पक्ष पहले रिश्ते में थे।

कोर्ट ने मौखिक रूप से यह भी टिप्पणी की कि राशिद के खिलाफ लगाए गए आरोप, चाहे वे सही हों या गलत, बेहद गंभीर प्रकृति के हैं। इसके बाद कोर्ट ने अंतरिम राहत की मांग पर प्रतिवादियों से जवाब मांगा।

इससे पहले इसी मामले में एक समन्वय पीठ ने इस महीने की शुरुआत में प्रतिवादियों को समन जारी किया।

मामला दो महिला वकीलों द्वारा सोशल मीडिया पर किए गए गुमनाम पोस्ट से जुड़ा है। इन पोस्ट में राशिद पर बलात्कार और कथित तौर पर “ज़बरदस्ती बीफ खिलाने” सहित गंभीर आरोप लगाए गए।

इन आरोपों के बाद राष्ट्रीय मानवाधिकार आयोग (NHRC) ने मई 2025 में राशिद के खिलाफ मामला दर्ज किया था। यह कार्रवाई 'सह्याद्री राइट्स फोरम' के संयोजक तन्मय एन. की शिकायत के बाद की गई थी। उन्होंने गुमनाम सोशल मीडिया पोस्ट के आधार पर पत्रकार के खिलाफ जांच की मांग की।

NHRC ने 23 मई 2025 को उमर राशिद और उस समय उनके नियोक्ता रहे समाचार पोर्टल द वायर, दोनों के नाम से मामला दर्ज किया और दिल्ली पुलिस आयुक्त को आरोपों की जांच करने का निर्देश दिया।

करीब 300 दिनों से अधिक चली जांच के बाद दिल्ली पुलिस ने मामले में आगे कार्रवाई के लिए कोई आधार नहीं पाया। 6 अक्टूबर 2025 को दिल्ली पुलिस आयुक्त ने NHRC के समक्ष रिपोर्ट दाखिल कर बताया कि मामले में आगे किसी कार्रवाई की आवश्यकता नहीं है। रिपोर्ट में कहा गया कि कथित पीड़िता ने अपनी पहचान और पता बताने से इनकार किया था और वह मामले को आगे बढ़ाने में रुचि नहीं रखती थी।

NHRC की 13 मार्च की कार्यवाही में कहा गया कि दिल्ली पुलिस की रिपोर्ट के संबंध में शिकायतकर्ता की ओर से कोई जवाब प्राप्त नहीं हुआ।

इसके बाद NHRC ने मामले में आगे किसी हस्तक्षेप की आवश्यकता नहीं मानी और कार्यवाही बंद की। आयोग ने अपने अंतिम आदेश में कहा कि उपलब्ध तथ्यों और परिस्थितियों को देखते हुए मामले में आगे हस्तक्षेप जरूरी नहीं है और मामला बंद किया जाता है।

अब दिल्ली हाईकोर्ट राशिद की ओर से दायर मानहानि मुकदमे में सोशल मीडिया पोस्ट हटाने की अंतरिम मांग पर प्रतिवादियों के जवाब पर सुनवाई करेगा।

Source: <https://www.prabhatkhabar.com/state/jharkhand/dhanbad/nhrc-probe-into-benidih-firing-case-uncovers-fake-witnesses>

धनबाद में 2022 के बेनीडीह फायरिंग केस में नया मोड़: NHRC की पूछताछ में फर्जी गवाहों की खुली पोल

Author जितेंद्र कुमार सिंह

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धनबाद बेनीडीह फायरिंग मामले में NHRC की जांच में चौंकाने वाला खुलासा हुआ है। गवाहों के बयानों से फर्जी गवाहों की पोल खुली, घटना की सच्चाई पर नए सवाल उठ रहे हैं।

धनबाद बाघमारा थाना क्षेत्र के बेनीडीह रेल साइडिंग में नवंबर 2022 में हुई फायरिंग की घटना की फाइल करीब चार साल बाद फिर खुल गयी है। राष्ट्रीय मानवाधिकार आयोग (NHRC) की टीम ने धनबाद पहुंचकर मामले की जांच शुरू की है। आयोग के डीआइजी गौरव गर्ग के नेतृत्व में टीम ने घटनास्थल का निरीक्षण करने के साथ घटना से जुड़े तत्कालीन पुलिस अधिकारियों, मृतकों के परिजनों, गवाहों और अन्य संबंधित लोगों से पूछताछ की। जांच 22 से 25 सितंबर तक निर्धारित थी।

बेनीडीह साइडिंग में 19 नवंबर 2022 की देर रात हुई फायरिंग में चार लोगों की मौत हुई थी, जबकि दो अन्य घायल हुए थे। मृतकों में प्रीतम चौहान, शहजादा खान उर्फ जलाउद्दीन, अताउल्ला अंसारी और शमीम अंसारी के नाम सामने आये हैं। घायलों में बादल रवानी और रमेश रविदास शामिल थे। घटना के बाद फायरिंग की परिस्थितियों को लेकर अलग-अलग दावे सामने आये थे। CISF की ओर से आत्मरक्षा में गोली चलाने की बात कही गयी थी, जबकि मृतकों के परिजनों ने घटना की परिस्थितियों और कार्रवाई पर सवाल उठाते हुए जांच की मांग की थी।

घटनास्थल से लेकर गेस्ट हाउस तक हुई पूछताछ

आयोग की टीम ने पहले बेनीडीह साइडिंग स्थित घटनास्थल का निरीक्षण किया। इसके बाद बीसीसीएल एरिया वन के हरिणा गेस्ट हाउस में मामले से जुड़े लोगों से पूछताछ की गयी। टीम ने तत्कालीन केस आइओ सह कतरास थाना प्रभारी रणधीर सिंह, तत्कालीन बाघमारा थाना प्रभारी सूबेदार यादव समेत घटना की जांच और कार्रवाई से जुड़े अधिकारियों से जानकारी ली। CISF के घटना से जुड़े जवानों और शिकायतकर्ताओं से भी पूछताछ की गयी।

मृतक प्रीतम चौहान की पत्नी सोनिया देवी ने पहले NHRC से मामले की जांच का अनुरोध किया था। आयोग की टीम ने सोनिया देवी के साथ अन्य मृतकों के परिजनों से भी घटना की परिस्थितियों और उसके बाद की कार्रवाई के संबंध में जानकारी ली।

स्वतंत्र गवाहों के बयान से उठे सवाल

जांच के दौरान कुछ ऐसे लोग भी आयोग के समक्ष पहुंचे, जिन्हें पुलिस रिकॉर्ड में घटना का गवाह बताया गया था। रिपोर्टों के अनुसार, इन लोगों ने आयोग के समक्ष घटना की प्रत्यक्ष जानकारी होने से इनकार किया। कुछ ने कहा कि उन्हें गोलीकांड की जानकारी अखबार या अन्य माध्यमों से मिली थी और उन्हें यह जानकारी नहीं थी कि उनका नाम गवाह के तौर पर कैसे दर्ज हुआ।

एक अन्य मामले में पुलिस रिकॉर्ड में गवाह बनाये गये एक व्यक्ति के चेन्नई में होने की बात उसकी पत्नी ने आयोग के समक्ष कही। गवाहों के इन बयानों के बाद जांच टीम ने घटना के अनुसंधान और गवाहों से जुड़े रिकॉर्ड को लेकर तत्कालीन जांच अधिकारी से भी सवाल किये।

चार साल बाद जांच से फिर बढ़ी उम्मीद

बेनीडीह फायरिंग मामले में चार लोगों की मौत के बाद घटना की परिस्थितियों और पुलिस-CISF कार्रवाई को लेकर सवाल उठते रहे हैं। अब NHRC की जांच में घटनास्थल, पुलिस रिकॉर्ड, गवाहों के बयान, CISF पक्ष और मृतकों के परिजनों की बातों को सामने रखकर पूरे घटनाक्रम को समझने का प्रयास किया जा रहा है।

आयोग की टीम ने जांच के बारे में तत्काल कोई निष्कर्ष सार्वजनिक नहीं किया है। इसलिए फिलहाल किसी पक्ष की भूमिका या घटना की परिस्थितियों पर

अंतिम निष्कर्ष निकालना जल्दबाजी होगी. जांच पूरी होने के बाद आयोग की रिपोर्ट से मामले से जुड़े तथ्यों पर स्थिति और स्पष्ट होने की उम्मीद है.